

**Central Administrative Tribunal  
Principal Bench, New Delhi**

OA No.776 /2013

New Delhi, this the 16th day of July, 2016

**Hon'ble Mr. P.K. Basu, Member (A)  
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Puran Chand S/o Sh. Sedu Ram  
R/o 27 A LIG flats, Prasad Nagar,  
Karol Bagh, New Delhi. .... Applicant

(By Advocate : Mr. U. Shrivastava)

**Versus**

Govt. of NCT Delhi through

1. The Chief Secretary  
Govt. of NCT Delhi, Delhi Secretariat  
New Delhi.
2. The Secretary Services  
Govt. of NCT Delhi, Service Department  
Services-I Branch 7<sup>th</sup> Level 'B' Wing  
Delhi Sect. IP Estate, New Delhi.
3. The Joint Commissioner of VAT & Trade  
Bikrikar Bhawan, IP Estate New Delhi.
4. The VATO (Admn.)/HOD  
Govt. of NCT Delhi, Department of Trade & Taxes  
Vyapar Bhawan, New Delhi. .... Respondents

(By Advocate : Mr. Vijay Pandita)

**ORDER (ORAL)**

**Hon'ble Mr. P.K. Basu, Member (A)**

Heard the learned counsel for the parties.

2. Learned counsel for the respondents have stated that the matter regarding grant of Non-Functional scale of Rs.8000-275-13500 to Shri Puran Chand, Retired STO in the light of order No.2/502003/S.I/Pt.1/38 dated 1st February, 2007 issued by the service Department (Service-I Branch, Govt. of NCT of Delhi is under consideration of the Department and the same will be allowed as soon as finalized, otherwise, the detailed reply will be filed.

3. In view of this, we dispose of the OA, at this stage, with a direction to the respondents to take a final view in the matter and to pass a reasoned and speaking order within 90 days from the date of receipt of a copy of this order.

**(Dr. Brahm Avtar Agrawal)**  
**Member (J)**

**(P.K. Basu)**  
**Member A)**

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